

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-3592-JK (LD) of 2022
DATED:- 09 - 06 - 2022

Sanction is hereby accorded to the appointment of Mr. Shakeel Maqbool, ICAS, Dy. Commissioner State Taxes (Recovery) Kashmir as Officer Incharge (OIC) Litigation in case titled Pratibha Industries Bhagat Barzulla Srinagar in Appeal under IBC 2016 pending before National Company Law Tribunal Mumbai

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.


Sd/-
(Achal Sethi)
Secretary to Government

No:- LAW-OIC/153/2022

Dated:- 09 - 06 - 2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Finance Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Director Litigation . Srinagar/ Jammu.
6. Law Officer concerned
7. Officer In Charge Litigation(OIC).
8. Private Secretary to Chief Secretary for information of Chief Secretary.
9. Private Secretary to Secretary Law.
10. Incharge Website.
11. Government Order file.
12. Concerned file.


9/6
(Khurshheed Ahmad Bhat)
Additional Secretary to Government